

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.8299/Del/2018
Assessment Year : 2015-16**

Donna Apparels P. Ltd.	Vs.	ACIT
B-22, Westend, New Delhi.		Circle 7(2)
PAN AACCD2083M		New Delhi.

(Appellant)

(Respondent)

Appellant by	:	None
Respondent by	:	Sh. M. Barnwal, Sr. DR

Date of hearing	:	30.07.2021
Date of pronouncement	:	30.07.2021

ORDER

PER G.S. PANNU, V.P.

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-3, Delhi dated 04.09.2018.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 17.07.2021, received

by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 30.07.2021.

Sd/-

(AMIT SHUKLA)

JUDICIAL MEMBER

Dated: 30.07.2021

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)

VICE PRESIDENT

By Order

Assistant Registrar,

ITAT, Delhi